

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot."

*The motion was adopted.*

SHRI DILEEP BHAI SANGHANI: I introduce the Bill.

15.34 1/2 hrs.

HIGH COURT OF GUJARAT (ESTABLISHMENT OF A PERMANENT BENCH AT RAJKOT) BILL\*

[English]

SHRIMATI BHAVNA CHIKHALIA (JUNAGARH): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot."

*The motion was adopted.*

SHRIMATI BHAVNA CHIKHALIA: I introduce the Bill.

15.35 hrs.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL\*  
(Amendment of Section 2)

[English]

SHRI SHARAD DIGHE (Bombay-North Central): Sir, I beg to move for leave to

introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

*The motion was adopted.*

SHRI SHARAD DIGHE: I introduce the Bill.

15.35 1/2 hrs.

HIGH COURT OF ANDHRA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT GUNTUR) BILL\*

[English]

SHRI SOBHANADREESWARA RAO VADDE (Vjayawada): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur."

*The motion was adopted.*

SHRI SOBHANADREESWARA RAO VADDE: I introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 58, etc.)

[English]

SHRI V.N.SHARMA (Hamirpur): Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.